

Central Administrative Tribunal,
Principal Bench

R.A. No. 305/2002 in
O.A. No. 1591/2002

New Delhi this the 10th day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

R.P. Meena
S/o Shri Samarth Lal Meena
Assistant Operational Manager
(COG) Northern Railway
Bikaner, Rajasthan, Applicant

Versus

1. The Union of India through
Ministry of Railways
Rail Bhawan, New Delhi
Through its Secretary.
2. General Manager (Personnel)
Baroda House
Northern Railway
New Delhi.
3. Railway Board
Rail Bhawan
New Delhi
Through its Secretary
4. General Manager
Central Railway
Chhatrapati Shivaji Terminal
Mumbai.
5. Shri B.S. Sudhir Chandra
Member Staff, Railway Board
Rail Bhavan, New Delhi.
6. Shri Amit Chaudhari
Senior Divisional Operations Manager
Central Railway
D.R.M. Office
Habibganj
Bhopal. Respondents

O R D E R (By Circulation)

Justice V.S. Aggarwal:-

Applicant R.P. Meena had filed OA No. 1591/2002.

(Signature)

On 9.12.2002, there was no appearance on behalf of the applicant. The application as such was dismissed.

2. Applicant seeks review of the said order asserting that he inadvertently could not appear on the said date and that he has been victimised. The charges are frivolous.

3. After perusing the review application, it is obvious that there is no error apparent on the face of the record. Vide the order so passed, the applicant was permitted to raise legal and factual pleas available in law before the inquiry officer or the disciplinary authority and that it was ~~deemed~~ ^{directed} subject to the aforesaid not to quash the charge-sheet.

4. In the absence of there being any other material, the review application must fail and is dismissed by circulation.

V.K. Majotra
(V.K. Majotra)
Member (A)

/sns/

18 Aug
(V.S. Aggarwal)
Chairman